

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL,

SOUTHERN ZONE, CHENNAI

OA No. 164 of 2025 (SZ)

In the Matter of:-

1. R. Periassamy
2. R. Mangayarselvam

...Applicant

Vs

Puducherry Coastal Zone Management Authority and Ors. ...Respondents

PAPER – I

Status Report on developmental activities in the CRZ area at R.S. No. 208pt and R.S. No. 217, Eden Beach (Blue Flag Beach), Chinna Veerampattinam, Ariyankuppam Commune Panchayat, Puducherry.

INDEX

Sl. No.	Particular	Page No.
1.	Status report on behalf of Respondent No. 1 The Member Secretary, Puducherry Coastal Zone Management Authority, Puducherry adopted with Respondent No. 2.	1 - 4

Me. Ramaswamy

Through

Mr. Ramaswamy Meyyappan
Government Advocate
(Counsel for Government of Puducherry)
Madras High Court Campus
9940188325/meram6@gmail.com
MS 1894/2016

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL,**SOUTHERN ZONE, CHENNAI****OA No. 164 of 2024 (SZ)**

In re: Status Report on developmental activities in the CRZ area at R.S. No 208pt and R.S. No. 217, Eden Beach (Blue Flag Beach), Chinna Veerampattinam, Ariyankuppam Commune Panchayat, Puducherry.

I, Smt. Smitha. R, IAS., (Hindu) aged 58 years, working as Secretary (STE) -cum-Chairperson/ Member Secretary, Puducherry Coastal Zone Management Authority (PCZMA) with office at 3rd Floor, PHB Building, Anna Nagar, Puducherry do hereby solemnly affirm and sincerely state as follows on behalf of the respondents based on the official records that is placed before me:

2) I respectfully submit, that the status report is being filed in compliance to the Order dated 24.12.2025 of this Hon'ble Tribunal.

3) I respectfully submit, that the PCZMA had issued CRZ clearance on 08.05.2017 as per the Coastal Zone Management Plan (CZMP) prepared under Coastal Regulation Zone (CRZ) Notification, 1991 to carry out the activity related to development of beach tourism with the following activities, wherein, 'The project involves development of Retaining wall and bund strengthening, wooden boat landing facility, Landscaping, Community Toilet, Ticket Counter and Rain Shelter, Entrance Archway and Pathway, Gallery and Ornamental Pillars' and subject to conditions after placing the proposal in the 34th meeting of

Page No. : 1

Corrections :


**MEMBER SECRETARY
PUDUCHERRY COSTAL ZONAL
MANAGEMENT AUTHORITY
PUDUCHERRY.**

PCZMA held on 29.03.2017 since, these are essential activities for development of beach tourism. (Annexure – I).

4) I respectfully submit that, PCZMA has not issued any No Objection Certificate (NOC) or CRZ clearance after 08.05.2017, i.e., prior to the notification of the existing CZMP approved on 24.10.2018 as per CRZ Notification, 2011 for any developmental activities, including tourism-related activities, in respect of R.S. No. 208pt and R.S. No. 217. (Annexure - ii).

5) I respectfully submit that, the said beach front area is classified as CRZ – IA, CRZ – IB, CRZ – II , CRZ –IVB as per the existing CZMP prepared under CRZ Notification, 2011. (Annexure –III).

6) I respectfully submit that, the project proponent has carried out over all developmental activities in the CRZ–I, CRZ–II at R.S. No. 208 and R.S. No. 217 as per the existing CZMP.

7) I respectfully submit that, PCZMA has requested the Regional Coastal Zone Management Committee (RCZMC) to inspect the site and submit the action taken report to PCZMA. (Annexure – IV).

8) I respectfully submit that, RCZMC has submitted the Inspection report on 23.01.2026 (Annexure – V).

9) I respectfully submit that, PCZMA has issued direction under Section 5 of the Environment (Protection) Act, 1986 to the Department of Tourism on 04.03.2026 to comply with the followings: (Annexure - V1) .

- (i) To remove all the unauthorized building which are built in the existing sand dunes and the area shall be restored to its original condition.
- (ii) To remove the unauthorized Cora (Restaurant) and also the laid down permanent tile works near to the toilet block for establishing open restaurant without the consent of PCZMA.
- (iii) To immediately stop all the unauthorized construction activity if any carried out in the CRZ area.
- (iv) To obtain necessary prior CRZ clearance from PCZMA for any proposed permitted activities in the CRZ area in compliance with the CRZ Notification, 2011.

10) I respectfully submit that, the compliance status from the project proponent is awaited.

11) I respectfully submit, in view of the above submissions, it is humbly prayed that this Hon'ble Tribunal may pass such further or other orders(s) as deemed fit and proper in the facts and circumstances of the case.


DEPONENT
MEMBER SECRETARY
PUDUCHERRY COSTAL ZONAL
MANAGEMENT AUTHORITY
PUDUCHERRY.

VERIFICATION

Verified at Puducherry on 18.03.2026 that the contents of the above status report are true and correct to the best of my knowledge and information as derived from the official records and nothing material has been concealed therefrom.



Respondent No.1
adopted with Respondent No.2

MEMBER SECRETARY
PUDUCHERRY COSTAL ZONAL
MANAGEMENT AUTHORITY
PUDUCHERRY.

SIGNED BEFORE ME




18/03/2026
M. SIVAPRAKASH, B.L.,
ADVOCATE & NOTARY PUBLIC
Govt. of India
Regd. No. 7933/2010
Vo. 5111rd CROSS, ILANGO NAGAR
PUDUCHERRY - 605 011

**BEFORE THE HON'BLE
NATIONAL GREEN TRIBUNAL,
SOUTHERN BENCH, CHENNAI**

O.A No: 164/2025

**IN RE: STATUS REPORT ON
DEVELOPMENTAL
ACTIVITIES IN THE CRZ
AREA AT R.S.NO 208PT, AND
R.S. NO. 217, EDEN BEACH
(BLUE FLAG
BEACH),CHINNAVEERAMPAT
TINAM, ARIYANKUPPAM
COMMUNE PANCHAYAT,
PUDUCHERRY.**

PAPER BOOK – I

**RESPONDENT No. 1
ADOPTED WITH RESPONDENT No. 2**

Through

**Mr. Ramaswamy Meyyappan
Government Advocate
(Counsel for Government of Puducherry)
Madras High Court Campus
9940188325/meram6@gmail.com
MS 1894/2016**

Page No. :5

Corrections :